



**Government of Jammu and Kashmir**  
**Revenue Department**  
**Civil Secretariat, Jammu/Srinagar.**

**NOTIFICATION**

Srinagar, the 24<sup>th</sup> July, 2018

SRO **319** .- In exercise of the powers conferred by section 5 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 and in partial modification of Notification SRO 448 dated 21<sup>st</sup> October, 2014, the Government hereby direct the exclusion of Revenue Village Dharat from Tehsil Beri-Pattan (New) and its inclusion in Patwar Halqa Mangal Dei, Niabat and Tehsil Nowshera (existing).

**By order of the Government of Jammu and Kashmir.**

**Sd/-**

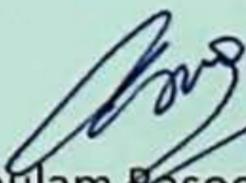
(Shahid Anayatullah) IAS  
Commissioner/Secretary to Government,  
Revenue Department

No. Rev/S/243/2017

Dated: **24**-07-2018

Copy to the:-

01. Financial Commissioner, Revenue, J&K, Srinagar.
02. Principal Secretary to the Hon'ble Governor.
03. Divisional Commissioner, Jammu.
04. Commissioner Survey and Land Records, J&K, for further necessary action as per the standing norms.
05. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (w.7.s.c.s)
06. Deputy Commissioner, Rajouri.
07. OSD to Advisor (G) for kind information of the Hon'ble Advisor.
08. Private Secretary to the Commissioner/Secretary to Government, Revenue Department.
09. Notification file / Stock file.

  
(Ghulam Rasool) KAS  
Deputy Secretary to Government,  
Revenue Department  
